

ITEM NO.35

COURT NO.8

SECTION XIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 34891/2014

(Arising out of impugned final judgment and order dated 01/10/2014 in WA No. 248/2012 in WP No. 30738/2004 passed by the High Court Of Kerala At Ernakulam)

NAIR SERVICE SOCIETY

Petitioner(s)

VERSUS

SIMI S.NATH AND ORS.

Respondent(s)

(With application for exemption from filing certified copy of the impugned judgment, exemption from filing Official Translation and interim relief)

Date : 18/12/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. V. Giri, Sr. Adv.
Mr. Shiv Shankar Panikar, Adv.
Ms. Uttara Babbar, A.O.R.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Application seeking exemption from filing
official translation is allowed.

Issue notice.

[KALYANI GUPTA]
COURT MASTER

[SHARDA KAPOOR]
COURT MASTER